

Place	Loss Estimated (in Rs. Crores)
1. Central Warehousing Corpn. Godown at Ganapavaram (Andhra Pradesh)	1.48
2. Godown of M/s. Satyasai Industries, Paricherla, Guntur (Andhra Pradesh)	1.10
3. Tungabhadra Ginning Factory Bellary (Karnataka).	1.32
4. Mallavarapan and Co., Tadikonda (Andhra Pradesh)	0.11
5. Seshadri Ginning and Pressing Factory, Pulladigunta (Andhra Pradesh).	0.77
6. Cargo Mills Coop. Ginning Mills, Phulbari, Meghalaya.	0.07
Total :	4.85

#### Outstanding excise duty

3333. SHRI MOHD. MAHFOOZ ALI KHAN : Will the Minister of FINANCE be pleased to state :

(a) the names of companies which are having outstanding central excise duty of over Rs. 5 crores, stating the amount outstanding against each company at the end of March, 1984, 1985 and 1986;

(b) the comparative amount of Central Excise dues recovered from these companies during the last three years, year-wise, and the reasons for the non-recovery of the entire dues;

(c) whether in view of the continuous default in the payment of central excise dues by these companies Government propose to black list these firms and to impose restrictions in the matter of issuing licences, issuance of shares foreign currency loans etc.; and

(d) if so, the steps taken by Government in this direction ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). The information is being collected and will be laid on the Table of the House.

As regards reasons for the non-recovery of entire dues, many of the demands are pending because of stay orders passed by Courts of Law and quasi-judicial authorities. Recovery of arrears of central excise duty is an ongoing function and such measures, administrative, legal and others, aimed at realising the arrears as are considered necessary from time to time continue to be taken.

(c) and (d). Government take into account the overall performance of companies including their tax performance while considering proposal for clearance. Approval of applications for shares, allotment of foreign exchange, etc. is given taking into consideration the existing guidelines and various other relevant factors.

#### Plan to develop Sibsagar as tourist centre

3334. SHRI PRAG CHALIHA : Will the Minister of TOURISM be pleased to state :

(a) whether Government are considering a proposal to develop Sibsagar in Upper Assam as a tourist centre considering the unique historical importance of the place and potentialities for developing tourism in the area;

(b) if so, the details thereof; and

(c) if not, the reasons therefore ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SONTOSH MOHAN DEV) : (a) to (c). The Government of Assam have sought the assistance of the Department of Tourism for construction of a Dharamsala at Sibsagar. The proposal has been approved on principle. However, the State Government is still to identify a suitable piece of land and intimate it to the Central Government. No other proposal has been received for Sibsagar.